

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD  
COURT 1**

C.P. No.105/241-242/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2020**

Name of the Company: Jiwanlalgopalji Makadia (Patel) & Ors.  
V/s.  
Patel Oils & Chemicals Pvt Ltd & Ors.

Section: Section 252(3) of the Companies Act 2013.


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNJAL DAKAL	PCS	Petitioner	K D A K
2.	Jainish Shah	Advocate	Resp. 1 to 3	Jps
3.	Chinmy Counth	Advocate	Resp-6	Ch

**ORDER**


The Parties are represented through their respective Learned Counsel/PCS.

Learned PCS appearing for the Petitioner seeks some time to file rejoinder. In fact, on last hearing the petitioner counsel was granted time to file rebuttal document. Hence, his request for filing rejoinder is accepted and two weeks' time granted to file rejoinder, if any, by serving an advance copy to the other side.

List the matter on 23.03.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

Dated this the 19th day of February, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)